



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
BENCH AT AURANGABAD
CRIMINAL PUBLIC INTEREST LITIGATION NO.5 OF 2016

Baliram s/o Jijabhau Argade

PETITIONER

VERSUS

The State of Maharashtra & others

RESPONDENTS

None for the petitioner

Mr. S.B. Yawalkar, A.G.P. for the respondents/State

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**CORAM: PRADEEP NANDRAJOG, CJ &
R.G. AVACHAT, J.**

DATE : 27.09.2019

PER COURT :

1] Based on newspaper reports reporting gambling in Marathwada area, the petitioner seeks registration of an FIR against the persons who are indulging in the activity of gambling. The petitioner also pleads that the illegal activity of gambling is with the blessings of the police personnel who share a cut in the pie collected as haftas.

2] Now, as the story tells us when God created the Universe, with



all the creatures ; big and small, he created man and the mistake of creating the Devil.

3] When the Angel learnt that the Devil had been created, he asked God where he will keep the Devil who would continue to trouble God. God replied: he has given consciousness to the man and he will put the Devil in the man. The conscious of the man would suppress the Devil. Unfortunately, in the fight between Devil and the conscious, sometimes the Devil wins.

3] We worship our rivers and water bodies as our mother, but do not hesitate to pollute our rivers and our water bodies : Our mother.

4] Societies have always shown contradictory behaviour.

5] The instant problem is a social problem. Solutions have to be found by enlightening the members of the society. Social Organizations have to step in and enlighten the conscious of the society.

6] But the law has to be enforced.



7] We dispose of the Public Interest Litigation directing the police authorities to maintain a vigil and if complaints naming individuals are received, action be taken against the said persons if the complaint is with proof.

8] No costs.

(R.G. AVACHAT, J.)

CHIEF JUSTICE

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